MINISTRY OF RURAL DEVELOPMENT
NOTIFICATION

New Delhi, the 14th January, 2013

S.O. 164(E).—In exercise of the powers conferred by sub-section (1) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (42 of 2005), the Central Government on being satisfied that it is necessary and expedient to do so, hereby makes the following further amendments to Schedule I of the said Act, namely:

In the said Schedule, in paragraph 1B, after clause (XV), the following clause shall be inserted, namely:

“(xvib) construction of play fields”.

RAJESHI BHUSAN, Jt. Secy.

Note.— Schedule I of the Mahatma Gandhi National Rural Employment Act, 2005 (42 of 2005) was first amended vide number S.O. 323(E), dated the 6th March, 2007 and subsequently amended vide the following numbers:

(i) S.O. 88(E), dated the 14th January, 2008
(ii) S.O. 1489(E), dated the 18th June, 2008
(iii) S.O. 3000(E), dated the 31st December, 2008
(iv) S.O. 1824(E), dated the 22nd July, 2009
(v) S.O. 1860(E), dated the 30th July, 2010
(vi) S.O. 1484(E), dated the 30th June, 2011
(vii) S.O. 2202(E), dated the 22nd September, 2011
(viii) S.O. 2423(E), dated the 21st October, 2011
(ix) S.O. 1022(E), dated the 4th May, 2012 and
(x) S.O. 2754(E), dated the 21st November, 2012.